

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. No. 183/1994

New Delhi, dated the 18th October, 1994

(8)

CORAM

Hon'ble Shri N.V. Krishnan, Vice Chairman(A)

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

1. Union of India, through (N.R.)
Baroda House, New Delhi-1

2. The Divisional Personnel Officer,
Bikaner Division, (N.R.)
D.R.M's Office, Bikaner-334001

... Applicants

(By Advocate Shri R.L. Dhawan)

v/s

1. Shri Rama Kant S/o Shri Vasudev,
Khalsi,
under Inspector of Works,
Bikaner Division, Northern Rly.,
Rewari.

2. The Presiding Officer,
Central Govt. Labour Court, Ansal Bhawan,
11th Floor, Kasturba Gandhi Marg,
New Delhi-1

... Respondents

(None for the respondents)

ORDER (ORAL)

Hon'ble Shri N.V. Krishnan, Vice Chairman (A))

Applicants are aggrieved by the order dated 1-10-1992
(Ann. A.1) of the Presiding Officer, Central Govt. Labour Court,

New Delhi in LCA No. 1011/87 in which the claim of the first
respondent (workman) was allowed for an amount of Rs 963/- The
Labour Court order is challenged on the ground that it has been
passed without jurisdiction, though that issue was raised before
that Court. Ld. counsel for the applicant states that similar
matter has been decided earlier. He has filed a copy of the

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judgment dated 15-10-1993 in OA No.1839/93 UOI & Ors v/s Suraj

Mal & Others.

2. We have seen the record. There has been no award in favour of respondent that he is entitled to the wages as a regular workman. Also no industrial dispute was raised on this issue. Therefore, the Labour Court had no jurisdiction under section 33-C(12) of the Industrial Dispute Act. Hence the impugned order is liable to be quashed as has been done in the judgment referred to above.

3. In the circumstances, we find that the award given by the Labour Court cannot be sustained and is therefore, quashed and set-aside.

Lakshmi Somesh
(Lakshmi Swaminathan) —

Ch
18-10-94
(N.V.Krishnan)

Member(J)

Vice Chairman (A)

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